<u>പതിനാലാം കേരള നിയമസഭ</u> ഇരുപത്തിരണ്ടാം സമ്മേളനം

ബുള്ളറ്റിൻ ഭാഗം - 2 2021 ജനുവരി, 20

നമ്പർ: 950

<mark>ശ്രീ.എം.സി.കമറുദ്ദീൻ എം.എൽ.എ ക്ക് ജാമ്യം അന</mark>ാവദിച്ചത് സംബന്ധിച്ച്.

Ŧ

കാസർഗോഡ് ജൂഡീഷ്യൽ ഫസ്റ്റ് ക്ലാസ് മജിസ്ലേറ്റ് - II ൽ നിന്താം താഴെപ്പറയുന്ന സന്ദേശം ലഭിച്ചിരിക്കുന്നു.

I have honour to inform you that Sri.M.C.Khamaruddin, Member of Legislative Assembly from Manjeswar constituency, who was arrested and detained in judicial custody on 16.11.2020 allegedly committed offences punishable u/s.406, 409, 420 r/w 34 of IPC and Sec. 5 of Kerala Protection of Interests of Depositors in Financial Establishments Act, 2013 on the allegation that he cheated the defacto complainant in Cr.No.133/CB/KNR-KSD/R/20 (Cr.No.859/20 of Kasaragod Police Station) by way of receiving deposit for Fashion Gold Jewelery, Kasaragod, was ordered to be released on bail as the court granted bail to him u/s.437 of Cr.PC as per order dated 14.01.2021. I have already intimated the contents of this letter on 14.01.2021 through email your good self.

П

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IV

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VI

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VII

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IX

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X

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എസ്.വി.ഉണ്ണികൃഷ്ണൻ നായർ, .സെക്രട്ടറി.